

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Shillong, the 31st August, 2026.

No.LJ(B)129/85/Pt.II/337 – In supersession of this Department's Notification No.LJ (B)129/85/Pt.II/335, dt. 30.03.2022, the Governor of Meghalaya is pleased to designate Smt Sanme K. Sangma, Joint Secretary to the Govt. of Meghalaya, Law (A) Department and Smt Lawanda A. Lyndem, Joint Secretary to the Govt. of Meghalaya, Law (B) Department as Public Grievances Redressal Officers (PGROs) and Nodal Officers for CM Connect for Law (A) and Law (B) Department respectively with effect from the date of issue of this notification.

Sd/-
(Shri A.K Sangma),
Secretary to the Govt. of Meghalaya,
Law Department

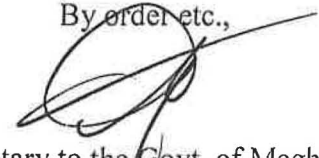
Memo No. LJ(B).129/85/Pt.II/337-A

Dated Shillong, the 31st August, 2026.

Copy to :-

1. The Secretary to the Govt. of Meghalaya, Personnel & Administrative Reforms Cell Department.
2. The Joint Secretary to the Govt. of Meghalaya, Planning Department.
3. The State Informatics Officers, NIC.
4. Smt Sanme K. Sangma,, Joint Secretary, Law (A) Department.
5. Smt Lawanda A. Lyndem, Joint Secretary, Law (B) Department.
6. All Administrative Departments for information.

By order etc.,


Secretary to the Govt. of Meghalaya,
Law Department.

o/c